

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4748

ANSWERED ON:22.04.2015

SLUM ACT

Raut Shri Vinayak Bhaurao;Shinde Dr. Shrikant Eknath

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether Slum Act is not applicable to the Central Government lands in the slums of Mumbai, especially in Dharavi;
- (b) if so, whether the Government proposes to amend the Slum Act to rehabilitate the slum dwellers in Mumbai on the Central Government land in consultation with Maharashtra State Government;
- (c) if so, the salient features of the proposed policy;
- (d) whether the Government is also planning to provide low-cost pucca houses in slum areas through a sharing scheme between Government and slum dwellers; and
- (e) if so, the time by which the Government may announce this policy for rehabilitation of slums in the country?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO)

- (a): Yes, Madam. The Government of Maharashtra has informed that as per clause (g) of Section 3 Z-6 of Maharashtra Slum Areas (Improvement Clearance and Redevelopment) Act, 1971, the said Act is not applicable to the Lands belonging to the Government of India or any entity thereof unless the same is voluntarily offered for the housing scheme.
- (b) & (c): No, Madam.
- (d) & (e): The Government is in the process of launching a comprehensive Mission for assisting the States & UTs to achieve target of "Housing for All" by 2022 in urban areas.